

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/8741/2020

This the 14th day of September 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gurnam Singh

.....Applicant

(Advocate:- Mr.Sudarshan Sharma)

Versus

1. State of Jammu & Kashmir & Anr.Respondents

(Advocate: Mr.Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that he has no instructions in the matter.

2. Despite the case being listed in the regular cause list, which is a sort of notice to the public at large, nobody has appeared on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant and non prosecution.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...